Checking of vehicular pollution

2510. DR. V. MAITREYAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether Government has any pollution monitoring system to curb vehicular pollution in the major Metro cities of various States of the country including Chennai;
 - (b) if so, the details thereof, Metro city-wise;
- (c) whether different standards/yardsticks are being used for major Metro cities;
 - (d) if so, the details thereof; and
 - (e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (e) The Government has notified emission standards for on-road vehicles and mass emission standards for new vehicles under the Motor Vehicles Act, 1988. The same are enforced by Transport Departments of the State Governments. Unleaded petrol is supplied in the entire country from 1.2.2000. Bharat Stage-IV emission norms have been introduced in 13 mega cities, including Chennai, for new 4-wheelers from October, 2010. Bharat Stage III norms have been introduced for two, three wheelers and diesel driven agricultural tractors from April 1, 2010 throughout the country. Compressed Natural Gas (CNG) is supplied for automobiles through a number of retail outlets in Delhi and Mumbai to cater to the CNG vehicles.

The State Governments have put in place the pollution monitoring systems to check vehicular pollution. The pollution under control (PUC) norm is applicable throughout the country including Chennai.

Encroachment of forests land for illegal grazing

- 2511. SHRI MANSUKH L. MANDAVIYA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:
- (a) the area of land in the National Parks situated in Gujarat and Maharashtra which has been encroached for illegal grazing as on November, 2011;